

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

MISCELLANEOUS APPLICATION NO.170/00536/2018

IN

ORIGINAL APPLICATION NO.170/00282-00286/2018

DATED THIS THE 03RD DAY OF DECEMBER, 2018

HON'BLE DR.K.B.SURESH, MEMBER (J)

HON'BLE SHRI DINESH SHARMA, MEMBER (A)

1. P. Divya
Aged: 26 years,
D/o Shri S. Puttaswamy,
Working as Administrative Assistant
All India Institute of Speech and Hearing,
Manasagangotri, Mysore – 570 006

2. K.C. Meenakshi
Aged 36 years,
W/o B.C. Nagarajappa
Working as Administrative Assistant
All India Institute of Speech and Hearing,
Manasagangotri, Mysore – 570 006

3. A.L. Thanuja,
Aged: 38 years,

D/o Shri Leeladhar R
Working as Administrative Assistant
All India Institute of Speech and Hearing,
Manasagangotri, Mysore – 570 006

4. Puneeth Kumar M.R.
S/o Ramachandra,
Aged 28 years,
Working as Electronic Engineer
All India Institute of Speech and Hearing,
Manasagangotri, Mysore – 570 006
R/o No. 2112, Dhanvanthri Road,
Devaraja Mohalla, Mysore 570 001

5. K. Ramu,
S/o Krishne Gowda,
Aged: 29 years,
Working as Audio Visual Technician
All India Institute of Speech and Hearing,
Manasagangotri, Mysore – 570 006
C/o Sujay Kumar B.A
#287, Group-3, LIG,
KHB Colony, Hootagalli,
Mysore – 570 018

.....Applicants

(By Advocate Shri Ranganatha S. Jois)

Vs.

1. The All India Institute of Speech and Hearing,
“Naimisham” Campus,
Manasa Gangotri, Mysore – 570 006
Represented by its Director,

2. The Union of India,
Represented by its Secretary,
Department of Health and Family Welfare
New Delhi – 110 001

....Respondents

(By Shri K. Ananda, Counsel for Respondent No.1 and
Shri V.N. Holla, Counsel for Respondent No.2)

O R D E R (ORAL)

(HON'BLE DR. K.B. SURESH, MEMBER (J)

Heard. MA No. 170/00536/2018 seeking interim directions on order dated 15.11.2018 passed in O.A. No. 170/00282-286/2018 is dismissed. No order as to costs.

(DINESH SHARMA)

(DR.K.B.SURESH)

MEMBER (A)

MEMBER (J)

/ksk/

Annexures referred to by the applicant in MA No.170/00536/2018

Annexure MA-1: Copy of the order dated 15.11.2018 in O.A. No. 282-286/2018

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